

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1**
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
16.09.2022 AT 10:30 AM THROUGH VIDEO CONFERENCE.

IA (IBC) 844 & 367/2022 & IA No. 931/2020
in CP (IB) No. 219/7/HDB/2017
U/s 7 of IBC, 2016

IN THE MATTER OF:

Asset Reconstruction Company (India) Limited ... **Financial Creditor**

Vs

Viceroy Hotels Limited ... **Corporate Debtor**

C O R A M:-

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. VEERA BRAHMA RAO AREKAPUDI, HON'BLE MEMBER (TECHNICAL)

ORDER

IA (IBC) 844/2022:-

Learned Counsel Shri. Shabbeer Ahmed for applicant/RP present.

This is an application filed by the Resolution Professional alleging non-cooperation by the suspended management. Notice served. According to the Learned Counsel for Resolution Professional notice of R-1, 2 & 4 were served through registered post whereas the notice of R-3 returned unserved "as no such person". Respondents R-1, 2 & 4 are called absent. Hence R1, 2 & 4 set ex-parte. At request of the Learned Counsel for RP fresh notice to R3 is ordered through speed post to the correct address within 3 days from today.

IA (IBC) 367/2022:-

Learned Counsel Mr. D Narendra Naik for the applicant and Learned Counsel Mr. Shabbeer Ahmed for RP present.

We have heard the Ld. Counsel for the RP and the Ld. Counsel for the applicant. It is represented by the Ld. Counsel for the RP that out of the total claim of approx. 14.5 Crores, the RP has admitted a claim to the tune of approx. Rs.10.4 Crores as part of the CIRP costs and in so far as the remaining amount is concerned stating that the same relates to the pre-CIRP period and the same has

not been admitted. Under the circumstances we direct the applicant herein to make a claim under Form B before the RP. The delay if any is hereby condoned and RP to consider the same in accordance with the provisions of law as expeditiously as possible. With this direction IA is disposed of

IA No. 931/2020:-

Learned Counsel Mr. Shabbeer Ahmed for applicant/RP.

Matter adjourned for hearing on 17.10.2022

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)